

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT:-

THE HONOURABLE MR. JUSTICE RAJA VIJAYARAGHAVAN

MONDAY, THE 6<sup>TH</sup> DAY OF APRIL, 2020/17<sup>TH</sup> CHAITHRA, 1942

B.ANO.1581 OF 2020

(NDPS CRIME NO.97 OF 2019 OF VARAPUZHA EXCISE RANGE)

PETITIONER/ACCUSED

Aravind K.S., Aged 22 years, S/o. Sudheesh Kumar, Puthenveedu,  
Pallikkavala, Cheranalloor P.O., Ernakulam District, Pin -682 024.

By Adv.Sri. K. NIRMALAN

RESPONDENTS/COMPLAINANT AND STATE

State of Kerala, Represented by the Public Prosecutor,  
High Court of Kerala, Ernakulam, Kochi – 682 031.

Through Excise Inspector, Varapuzha Range.

By SENIOR PUBLIC PROSECUTOR SRI. R.T. RENJITH

This Bail Application having come up for admission on 06/04/2020,  
the Court on the same day passed the following:-

**ORDER**

Heard the learned counsel appearing for the applicant and the learned Public Prosecutor.

What has been seized from the possession of the applicant is commercial quantity of Narcotic Substances and hence the rigour under Section 37 of the NDPS Act, 1985 will apply. None of the records are before this Court.

Post on 17.4.2020 for further hearing.

**RAJA VIJAYARAGHAVAN.V.**

**JUDGE**

ps/6/4/2020